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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2041/2002 M.A.NO. 1679/2002

Tuesday, this the 6th day of August, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

- Chunilal (Technician)
   D-2 Sector-2, Noida-201301
- Pradeep Kumar (Technician)
   D-2 Sector-2, Noida-201301
- 3. Ravi Kumar (Technician) D-2 Sector-2, Noida-201301
- 4. Vinoy Kumar Vaid (Technician)
  D-2 Sector-2, Noida-201301

.. Applicants

(By Advocate: Shri S.C. Soren)

Versus

- 1. India Govt. Mint D-2, Sector-1, Noida through its G.M.
- 2. Union of India
  Ministry of Finance
  Deptt. of Economic Affairs
  (Coin & Currency)
  North Block, New Delhi
  through its Secretary

.. Respondents

## ORDER (ORAL)

Shri S.A.T. Rizvi:

MA-1679/2002 for joining together in a single 0A is allowed.

The applicants, who are Technicians in the Govt. 2. India Mint at Noida, look forward to get promotion to post of Assistant Engineer (AE). The relevant recruitment rules provide for 25% of vacancies be filled way of promotion and the remaining direct recruitment. The applicants are eligible with the aforesaid rules for promotion under accordance

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the aforesaid 25% quota. It so happens that the applicants have already benefited under the ACP Scheme and are presently drawing pay and allowances in accordance with the pay scale of AEs.

aforesaid recruitment rules 3. against the Ac notified on 18.11.1988, the respondents have thought of modifying the same by providing for filling of 75% vacancies by way of promotion and the remaining 25% by Such a modified rule, whenever direct recruitment. enacted, will benefit the applicants herein. The Govt. India Mint at Noida in which the applicants employed had drafted the modified rule and had sent same to the Ministry of Finance on 15.2.2000 and the same re-submitted with some modifications again 27.11.2000. Though a period of more than one and half has since passed, the Ministry of Finance has notified the modified rules so far. In result. the applicants' chances of promotion to the post of AE remain in view of the lower quota of 25% currently in force for purposes of promotion. The learned counsel appearing behalf of the applicants submits that the respondents have. in the meanwhile. proceeded to an advertisement in the Employment News dated 18/24.5.2002 passing applications for filling up of four posts of AE by direct recruitment method. The applicants' case is if the respondents are allowed to fill aforesaid four posts by way of direct recruitment, applicants herein will not be able to claim benefit under the modified rules whenever the same dee notified. Accordingly, a prayer has

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staying the proceedings of the aforesaid recruitment. Aggrieved by the aforesaid advertisement as also by the delay in the notification of the modified rules, the applicants have made several representations. A legal notice has also been served on the respondents on 18.6.2002. Sometime in July, 2002, the respondents have reacted in the matter by informing the applicants that the matter was receiving consideration.

Having regard to the submissions made by the 4. learned counsel, we find that the interest of justice be duly met by disposing of the present OA at this will stage even without issuing notices with a direction very to the respondents to consider the present OA representation made on behalf of the applicants and to pass a reasoned and a speaking order in the matter by taking into account such other representations might have been filed expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly. We also direct that unless the exigencies of public service obliged the respondents, they will not proceed to make appointments in pursuance of the aforesaid advertisement. However, if appointments are made by the respondents in the exigencies of public service, such appointments will be subject to the orders to be passed by the respondents as above.

5. The present OA is disposed of in the aforestated terms.

(Ashok

Agarwal

C/hairman

(S.A.T. Rizvi) Member (A)

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